

## BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

(UNDER SECTION 14 AND 15 OF THE  
NATIONAL GREEN TRIBUNAL ACT, 2010)

Original Application No 294 OF 2023

## IN THE MATTER OF

Prasoon Pant &amp; Another

... Applicants

V.s

Uttar Pradesh Pollution Control Board &amp; Ors.

..Respondents

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NEW DELHI

DATED 03/05/24

THROUGH

*Utkarsh*  
 UTKARSH SIROHI & VAIBHAV SAINI  
 ADVOCATES  
 FOR RESPONDENT NO. 65

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH NEW DELHI**  
**(UNDER SECTION 14 AND 15 OF THE**  
**NATIONAL GREEN TRIBUNAL ACT, 2010)**  
**Original Application No 294 OF 2023**

**IN THE MATTER OF**

Prasoon Pant & Another

... Applicants

V.s

Uttar Pradesh Pollution Control Board & Ors.

..Respondents

**REPLY TO APPLICATION FILLED BY APPLICANT UNDE SECTION 14 AND 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 ON THE BEHALF OF THE RESPONDENT NO 65. NAMELY GREEN VALLEY FARMS (Through its Proprietor Mr. Surender Singh Rawat.**

**MOST RESPECTFULLY SHOWETH:-**

I. At the outset, the answering respondent denies each and every allegation, contention and/or insinuation contained in the instant Application, which is contrary to and/or inconsistent with what is stated hereinafter. In any event, nothing contained in the Application which is not specifically admitted herein, be deemed to have been admitted, for want of denials or otherwise.

**PRELIMINARY OBJECTIONS:**

1. That the application of the applicants is not maintainable in the present form and is liable to be rejected.
2. That the application of the applicant is bad for hiding material facts from this Hon'ble Tribunal.
3. The applicants have no cause of action and at the same time no right to file the present application against the respondent hence the same is liable to be dismissed.
4. That the application of the applicants is barred by the law of limitation.

**PRELIMINARY SUBMISSION:**

- The respondent herein, a senior citizen, consistently adheres to the guidelines set forth by the Uttar Pradesh Pollution Control Board (UPPCB). It is pertinent to note that the respondent diligently complies with all regulations pertaining to the maintenance of green belts, as outlined in the UPPCB circular dated February 16, 2018.
- The respondent has already submitted an application for Consent to OPERATE (CTO), bearing application number 26171735.
- The respondent respectfully requests exemption from any adverse actions on the grounds of lack of knowledge. Any unintentional breaches of regulations are sincerely apologized for by the respondent, attributed solely to a lack of awareness.
- Furthermore, the respondent commits to adhering to all directives issued by the relevant authorities moving forward.

**PARA WISE REPLY:**

- 1-6 That the contents of para 1-6 need no reply being matter of record.
7. That the contents of para 7 are denied for want of knowledge.
8. That the contents of para 8 are denied being false and misleading. It is submitted that the respondent no. 65 has already applied for the Consent to Operate (CTO). The application no is 26171735. The application form has been Annexed as **Annexure R-1.**
- 9-10. That the contents of para 1-6 need no reply being matter of record.
11. That the contents of para 11 are denied being false and misleading. It is denied that not having the Consent to operate the said establishment are running illegally and the

UPPCB ought to put them under the proceeding of section 25 (5) of water Act 1974. It is submitted that the answering respondent had already applied for the CTO.

12. That the content of para 12 are denied for want of knowledge.
13. That the contents of para 13 are denied being false and misleading. It is denied that the several of the listed entities also do not have a valid consent to Operate. It is submitted that the answering respondent had already applied for the CTO. The payment receipt of the application form is annexed as **Annexure R-2**.
14. That the contents of para 14 are denied being false and frivolous. It is specifically denied that as CTO has not been obtained the said establishments are not maintaining green areas/belts in their premises as per the law which mandates that 33% of the total land area has to be green area as per UPPCB circular dated 16.2.2018. It is submitted that the respondent no 65 is duly maintaining the green belts as per the circular of UPPCB dated 16.2.2018. It is also submitted that the answering respondent had already applied for the CTO.
- 15-16 That the content of para 15 are denied for want of knowledge.
17. That the contents of para 13 are denied being false and misleading. It is denied that aforementioned said establishments--malls, hotels and banquets have large eateries and restaurants and hotels and therefore fall under the provisions of aforementioned CPCB and UPPCB directions. It is submitted that answering respondent no 65 is duly following the guidelines/circular of UPPCB. It is also submitted that the answering respondent had already applied for the CTO.
- 18-19 That the contents of para 14 are denied being false and frivolous. It is denied that the aforesaid listed malls, hotels etc have sizeable areas is dine outs, as many malls have hotels within precincts and such dine-out outlets have not taken individual consents; and hence de not adhering to the CPCB and the UPPCB directives. It is submitted that the answering respondent does not fall under the aforesaid list as the

answering respondent is adhering to the CPCB and the UPPCB directives. The application has been already annexed by the answering respondent.

20. That the contents of para 20 need no reply.

**PRAYER:**

- i. It is therefore most respectfully prayed that the application of the applicant is false frivolous and the same is liable to be dismissed with heavy and exemplary cost in the interest of fair and natural justice.
- ii. And the reply/response submitted before this Hon'ble National Green Tribunal may kindly be accepted the reply on behalf of the respondents No.65 in the interest of Justice.
- iii. It is therefore prayed that the respondent no.65 may be exempted from any cost for the want of knowledge.
- iv. Pass any such other order as may deem fit.

NEW DELHI

DATED 03/05/24

*Senender Singh Rana*

THROUGH

*Utkarsh*  
*Vaibhav*  
UTKARSH SIROHI & VAIBHAV SAINI

ADVOCATES

FOR RESPONDENT NO. 65

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

(UNDER SECTION 14 AND 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010)

Original Application No 94 OF 2023

IN THE MATTER OF

Prasoon Pant & Another

... Applicants

V.s

Uttar Pradesh Pollution Control Board & Ors.

..Respondents

AFFIDAVIT

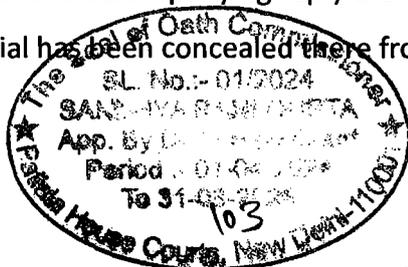
Affidavit of Sh. Surender Singh Rawat,( Proprietor of Green Valley Farm House) aged about 76 years s/o Late Sh. Vijay Pal Singh R/o House no 99, Sikanderpur, Pasonda, Paswada, Ghaziabad, Uttar Pradesh- 201005 presently at Delhi.

- 1. That I am the sole proprietor of Green valley Farms House.
- 2. That I am well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
- 3. That the accompanying reply has been drafted by our counsel upon my instructions.
- 4. That the contents of the accompanying reply are true and correct and the knowledge and nothing material has been concealed there from.

*Surender Singh Rawat*

DEPONENT

03 MAY 2024



I identified The Deponent who has signed & thumb in my presence.

VERIFICATION

Verified on solemn affirmation at New Delhi on 3<sup>rd</sup> of May 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

VERIFIED THAT THE DEPONENT  
 Name: *Surender Singh Rawat*  
 s/o *Sh. Vijay Pal Singh*  
 Proprietor of *Green Valley Farm*  
 House no *99*  
 Sikanderpur, Pasonda,  
 Paswada, Ghaziabad, Uttar Pradesh- 201005  
 Date: *03/24*  
 Signature: *[Signature]*  
 I have read the contents of the affidavit which have been read & explained to him are true and

*Surender Singh Rawat*

DEPONENT

03 MAY 2024

03 MAY 2024

*[Signature]*  
Oath Commissioner, New Delhi

Application No : 26171735

**FORM 1  
CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,  
GREEN VALLEY FARM HOUSE, Village  
Sikander Pur, Tehsil Loni,  
Ghaziabad, GHAZIABAD, 201005  
City:  
Block: Loni  
District: GHAZIABAD

Dated  
02/05/2024

To ,  
The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

SURENDERSINGH RAWAT for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

**Accompaniments:-**

1. Balance sheet Or CA Certificate (Attached)

**Yours faithfully,**

Signature

Name of the applicant: SURENDERSINGH  
RAWAT

Address of the Applicant: Near Civil Hindon  
Airport, Village Sikandarpur,

## ANNEXURE TO FORM

**Existing Discharge**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 5  
b) Number of workers residing in the premises : 5
10. For local bodies only:-  
a) Present population :  
b) Population covered under regular sewer facilities :  
c) population having septic tank/Soak pit facilities :  
d) Population covered by conservancy latrines :
11. For Industries Only:-

## A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Banquet Hall	Banquet Hall	0	Banquet Hall

## Fuel Details:-

Fuel	Consumption

## B. Give the list Products and By Product Details

Product Name	Quantity
Banquet Hall For 250 Persons with 4 Rooms	0

ByProduct Name	Licence Qty	Installed Qty
No	0	0

## C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
Nil	0

**Section A**

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	9.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	8.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
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18. State the area of land used for (a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	8.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic Yes

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10\*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
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(b) If yes, give details of equipments STP

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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### Section A

#### New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	1
<b>Material for construction of Stack:</b>	M S 125 KVA DG SET ,
<b>Stack Attached to:</b>	DG Set ,
<b>Height above ground level(in metres):</b>	4.5 ,
<b>Height above roof(in metres):</b>	2.5 ,
<b>Stack Top:</b>	Round ,
<b>Inner dimensions (in meters):</b>	0 ,
<b>Gas quantity-m<sup>3</sup>/hr:</b>	0 ,
<b>Flue gas temperature 'C:</b>	0 ,
<b>Exit velocity of gas/sec:</b>	0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So <sub>2</sub>	Nox	CO/HC	Particulates	Others
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(b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So <sub>2</sub>	Co <sub>2</sub>	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify
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(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :
15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-  
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved (physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevant information, if any :

Signature

Name and Address of the applicant on behalf of : SURENDERSINGH RAWAT, Near Civil Hindon Airport, Village Sikandarpur,

Name and Address of the Firm on behalf of which application is made : SURENDERSINGH RAWAT, Near Civil Hindon Airport, Village Sikandarpur,

## Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

### Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : SURENDERSINGH RAWAT, Near Civil Hindon Airport, Village Sikandarpur, (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SURENDERSINGH RAWAT  
Near Civil Hindon Airport, Village Sikandarpur,  
GHAZIABAD  
9004046732
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : GREEN VALLEY FARM HOUSE  
Address: Village Sikander Pur, Tehsil Loni, Ghaziabad, GHAZIABAD, 201005  
Tel. No.:-  
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made : District: GHAZIABAD  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 1900
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil  
District: GHAZIABAD  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



# Nivesh Mitra

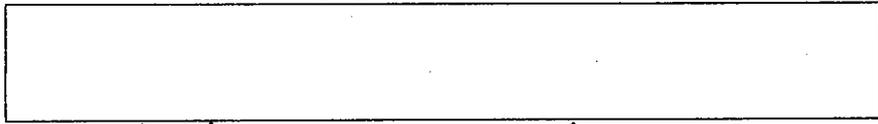


🖨️ Print

Transaction Details :	
Payment Reference No./ Order No.:	<b>UP01524050220513936</b>
Status :	<b>SUCCESS</b>
Transaction Amount :	<b>3000</b>
Transaction ID :	240502184219215
Transaction Date and Time :	2024-05-02 20:54:44
Entrepreneur ID :	UPSWP240713564
Unit ID :	UPSWP24071356401
PayIDFromBank ID :	240502184219215

Proceed to Next Action





IN THE COURT OF National Green Tribunal  
Suit/Appeal No OA No 294/2023 JURISDICTION OF 2023

In re:-  
Prasoon Pant & Another Plaintiff(s) or Petitioner(s)  
Appellant(s) Complainant(s)

VERSUS  
Uttar Pradesh Pollution Control Board & Ors. Defendant (s)/ Respondent(s) / Accused

Know all to whom these Present shall come that I/we Sunder Singh Rawat  
S/o Late Vijay Lal Singh Proprietor of Green Valley Farm House R/o  
H. No 99, Sikandarpur, Pasanda, Gaziabad, U.P.  
The abovenamed.....

Respondent No 65.....do hereby appoint

**VAIBHAV SAINI, Advocate & UTKARSH SIROHI, Advocate**  
D-2280/2018 D-7173/2020  
Ph: 9718511103 Ph: 8800373686

Office: F-41, Ground Floor, East of Kailash, New Delhi – 110065.

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

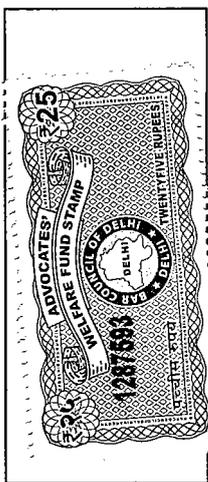
IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 03 Day of May 2024 Accepted subject to the terms of the fees.

Utkarsh  
Advocate Utkarsh

Sunder Singh Rawat  
Client Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



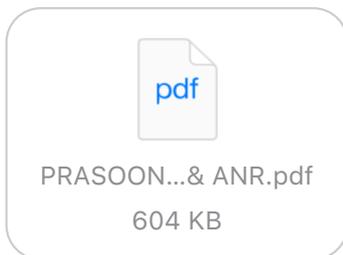
From: uttkarsh sirohi uttkarshsirohi571@gmail.com  
Subject: Reply on the behalf of respondent no 65  
Date: 03-May-2024 at 5:17:44 PM  
To: ruchinmehra@gmail.com

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Please find enclosed the copy of reply filled in the matter of Prasoon pant & another Vs UPPCB an ors before NGT , Delhi

On the behalf of respondent no 65 ( Green valley farm house ) through its proprietor Surender Singh Rawat .

NDOH: 09/05/24



Sent from my iPhone